(ग) इन हादसों में हुए नुकसान की प्रतिपूर्ति हेतु केंद्रीय सरकार ने राज्य सरकार की किस रूप में तथा कितनी सहायता की है ?

गृह मंत्रालय में राज्य मंत्री (श्री राजेश पायलट): (क) श्रीर (ख) इन घटनाश्रों की जांच में बम्बई पुलिस की सहायता विभिन्न एजेंसिओं द्वारा की जा रही है। श्रीक्षक ब्योरी के बारे में बताना जांच-कार्य-नथा जनता के हिस में नहीं है।

(ग) महराष्ट्र की ाण्य सरकार ने वम विस्फोटों के शिकार हुए व्यक्तियों को विसीय सहायता दी जान की शोषणा की है। 20 मार्च, 1993 तक उपलब्ध सूचना के अनुसार वम विस्फोटों में मारे गए व्यक्तियों के निकटाम संबंधियों को 98 लाख रूपए की राश्रि दी जा चुकी है और घायल हुए व्यक्तियों में 19.50 लाख रूपए वितरित कर दिए गए हैं। गंब कि महाराष्ट्र सरकार को उनके अन्वेषण प्रयासों में सहायता उपलब्ध कराई गई है, क्षतिपूर्ति के रूप में केंद्र सरकार द्वारा कोई विसीय महायता नहीं दी गई है।

Return of Chaknia Refugees

4219. SHRI PARMESHWAR KUMAR AGARWALA: SHRI GOPAL SINGH G. SOLANKI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the reported statement of Bangladesh Government to the effect that Chaknia Refugees in India would return to their homes;
- (b) if so, whether Government of India have initiated any dialogue for an early return of Chakma to Bangladesh;
- (c) whether Government also propose to take up with Bangladesh the return of all other Bangladeshis living in India; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN

THE MINISTRY OF HOME

AFFAIRS (SHRI P. M. SAYEED): (a) and
(b) Yes, Sir.

to Questions.

- (e) The Govt, has conveyed its concern to the Govt, of Bangladesh over the seriousness and magnitude of the problem of illagal immigra tion from Bangladesh. It has expressed its readiness start a to dialogue at senior officials' level to resolve the issue in a cooperative manner.
 - (d) Does not arise.

Preventive detentions made in India

- 4220. DR. SHRIKANT RAMCHA-NDRA JICHKAR; Will the Minister of HOME AFFAIRS be pleased to state:
- (a) how many preventive detentions were made in India for reasons connected with External and Commonwealth Affairs during the last three years;
- (b) what was the final fate of such detenues;
- (c) what is the criterion on which such detentions are made; and
- (d) whether such detentions have lately increased and if so, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d) It seems that the Hon'ble Member is referring the preventive detentions made under the National Security Act, 1980. The Central Government or the State Government may detain any person with a view to preventing him/her from acting in any manner prejudicial to the defence of India, the relations of India with foreign powers and the security of India under the provisions of the Act. However, no specific information | detail is maintained about the preventive detentions made for reasons connected with External and Commonwealth Affairs by the Government.